

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 314**

IA-1329/2024

**In**

**IB-358(PB)/2022**

**IN THE MATTER OF:**

Stressed Assets Stabilization Fund (SASF)

.... Petitioner/Applicant

Vs.

Manoj Kumar Singla

.... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Mohit Nandwani Adv.

For Respondent :

**ORDER**

**IA-1329/2024**

Pleadings are complete.

List the matter for arguments **on 10.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**